



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
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RBI/ 2014-15/139

RPCD.RCB.BC.No.16/07.51.020/2014-15

July 21, 2014

All State and Central Cooperative Banks (StCBs/CCBs)

Dear Sir/ Madam,

Banking Laws (Amendment) Act, 2012 – Amendments to Sections 18 & 24 of the Banking Regulation Act, 1949 (AACs) - Maintenance of Cash Reserve Ratio (CRR) for Non-Scheduled StCBs and CCBs and Statutory Liquidity Ratio (SLR) for StCBs and CCBs

Please refer to our [circular RPCD.RCB. BC No.110/07.51.020/2013-14 dated June 5, 2014](#) in terms of which all StCBs/CCBs are required to maintain SLR in the form and manner as specified in the [Notification RPCD.RCB.BC.No.109 /07.51.020/2013-14 dated June 5, 2014](#). StCBs/CCBs had been given time upto March 31, 2015 for complying with the instructions mentioned in the said Notification.

2. On a review, it has been decided to extend this period and a roadmap for maintenance of SLR in the form of approved securities on NDTL as on July 25, 2014, in a phased manner, by StCBs/CCBs as under is advised:

Date	Investment in approved securities as percentage of NDTL as on July 25, 2014
March 31, 2015	5%
March 31, 2016	10%
March 31, 2017	Entire SLR as may be prescribed by RBI on that date

3. In the interim period, balances maintained by CCBs with the StCB of the State concerned and term deposits held by StCBs/CCBs with Public Sector Banks will be considered eligible for being reckoned for SLR purpose upto March 31, 2017.

ग्रामीण आयोजना और ऋण विभाग, केंद्रीय कार्यालय, 10वीं मंजिल, केंद्रीय कार्यालय भवन, शहीद भगत सिंह मार्ग, पो.वा.सं.10014, मुंबई 400 001
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चेतावनी: रिज़र्व बैंक द्वारा ई-मेल, डाक, एसएमएस या फोन कॉल के जरिए किसी की भी व्यक्तिगत जानकारी जैसे बैंक के खाते का ब्यौरा, पासवर्ड आदि नहीं मांगी जाती है। यह धन रखने या देने का प्रस्ताव भी नहीं करता है। ऐसे प्रस्तावों का किसी भी तरीके से जवाब मत दीजिए।

Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers.



4. SLR on incremental NDTL over the level as on July 25, 2014 has to be maintained by StCBs/CCBs in the form of approved securities.

5. A copy of the relative notification RPCD.RCB.BC.No.15/07.51.020/2014-15 dated July 21, 2014 is enclosed.

Yours faithfully,

(A.G. Ray)
General Manager



RPCD.RCB.BC.No. 15 /07.51.020/2014-15

July 21, 2014

NOTIFICATION

In exercise of the powers conferred by sub-section (2A) of section 24 of the Banking Regulation Act, 1949 (10 of 1949) read with section 56 thereof, the Reserve Bank of India specifies that the investments referred to in para 2 of the [notification RPCD.RCB.BC.No.109 /07.51.020/2013-14 dated June 5, 2014](#) shall be deemed to be assets for the purpose of calculating the percentage of SLR specified in the said Notification, till March 31, 2017. SLR on incremental NDTL over the level as on July 25, 2014 shall be maintained by StCBs/CCBs in the form of approved securities. SLR investments on NDTL as on July 25, 2014 shall be phased out as per the transition path specified in the circular RPCD. RCB. BC.No. 16 /07.51.020/2014-15 dated July 21, 2014.

(Dr.Smt. Deepali Pant Joshi)
Executive Director